

High Court of Karnataka,
Bengaluru,
Dated: 20th December, 2024

NOTIFICATION NO. HCBB – 271 / 2024

In modification of earlier Notification No. HCBB – 211 / 2024 dated 1st October 2024, the sittings of Hon'ble The Chief Justice and the Hon'ble Judges in the Principal Bench at Bengaluru are arranged in the Court Halls as mentioned below from 6th January 2025.

Sl. No.	Name of the Hon'ble Judges	Court Hall Nos.
1	Hon'ble The Chief Justice	1
2	Hon'ble Mr. Justice V.Kameswar Rao	2
3	Hon'ble Mrs. Justice Anu Sivaraman	3
4	Hon'ble Mr. Justice K.Somashekar	4
5	Hon'ble Mrs. Justice K.S.Mudagal	5
6	Hon'ble Mr. Justice Sreenivas Harish Kumar	6
7	Hon'ble Mr. Justice Krishna S.Dixit	7
8	Hon'ble Mr. Justice S.G.Pandit	8
9	Hon'ble Mr. Justice R.Devdas	9
10	Hon'ble Mr. Justice Mohammad Nawaz	10
11	Hon'ble Mr. Justice H.T.Narendra Prasad	11
12	Hon'ble Mr. Justice H.P.Sandesh	12
13	Hon'ble Mr. Justice K.Natarajan	13
14	Hon'ble Mr. Justice S.R.Krishna Kumar	14
15	Hon'ble Mr. Justice Sachin Shankar Magadum	15
16	Hon'ble Mr. Justice N.S.Sanjay Gowda	16
17	Hon'ble Ms. Justice Jyoti Mulimani	17
18	Hon'ble Mr. Justice Pradeep Singh Yerur	18
19	Hon'ble Mr. Justice M.I.Arun	19

20	Hon'ble Mrs. Justice Lalitha Kanneganti	20
21	Hon'ble Mr. Justice Shivashankar Amarannavar	21
22	Hon'ble Mrs. Justice M.G.Uma	22
23	Hon'ble Mr. Justice V.Srishananda	23
24	Hon'ble Mr. Justice M.G.S.Kamal	24
25	Hon'ble Dr. Justice Chillakur Sumalatha	25
26	Hon'ble Mr. Justice Anant Ramanath Hegde	26
27	Hon'ble Mr. Justice S.Rachaiah	27
28	Hon'ble Mrs. Justice K.S.Hemalekha	28
29	Hon'ble Mr. Justice C.M.Poonacha	29
30	Hon'ble Mr. Justice G.Basavaraja	30
31	Hon'ble Mr. Justice T.G.Shivashankare Gowda	31
32	Hon'ble Mr. Justice Venkatesh Naik T	32
33	Hon'ble Mr. Justice Vijaykumar A. Patil	33
34	Hon'ble Mr. Justice K.V.Aravind	34

By Order of Hon'ble The Chief Justice

**Sd/-
(Saraswati Vishnu Kosandar)
Registrar (Judicial)**

HIGH COURT OF KARNATAKA AT BENGALURU
ARRANGEMENT OF SITTINGS OF HON'BLE THE CHIEF JUSTICE AND
THE HON'BLE JUDGES WITH SUBJECTS
ASSIGNED TO THEIR LORDSHIPS WITH EFFECT FROM
MONDAY THE 6TH JANUARY 2025

Priority will be given to old cases

Part A

Sl. No.	SITTINGS AND SUBJECTS	Remarks
1	<p>Hon'ble The Chief Justice & Hon'ble Mr. Justice M.I.Arun</p> <p>(1) All Writ Petitions (Public Interest Litigation) - Preliminary Hearing, Orders and Final Hearing</p> <p>(2) Writ Petitions Green Bench, Writ Petitions arising under Laws relating to Pollution Control, Environment Protection Act, and Rules framed there under and all other Laws relating to Environment - Preliminary Hearing, Orders and Final Hearing</p> <p>(3) Writ Appeals filed from June 2024 and onwards - Admission, Orders and Final Hearing</p> <p>(4) Civil Contempt Petitions from 2024 onwards - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	Physical hearing / Video Conferencing (optional)
2	<p>Hon'ble Mr. Justice V.Kameswar Rao & Hon'ble Mr. Justice S.Rachaiah</p> <p>(1) Writ Petitions [Service-Central Administrative Tribunal (S-CAT)] - Preliminary Hearing, Orders and Final Hearing</p>	Physical hearing / Video Conferencing (optional)

	<p>(2) Arbitration matters (including Misc. First Appeals), Commercial Appeals and Commercial Applications - Preliminary Hearing / Admissions, Orders and Final Hearing</p> <p>(3) Writ Appeals of the year 2023 and upto May 2024 - Admission, Orders and Final Hearing</p> <p>(4) Regular First Appeals from 2021 onwards - Admission, Orders and Final Hearing</p> <p>(5) Miscellaneous Second Appeals (Division Bench matters) - Admissions, Orders and Final Hearing</p> <p>(6) Real Estate Regulatory Authority (RERA) Appeals - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	
<p>3</p>	<p>Hon'ble Mrs. Justice Anu Sivaraman & Hon'ble Mr. Justice Vijaykumar A. Patil</p> <p>(1) <u>Education Matters</u></p> <p>(a) Writ Petitions (Edn-Med-Adm) - Preliminary Hearing, Orders and Final Hearing</p> <p>(b) Writ Petitions pertaining to Professional Courses in Medical, Dental, Engineering – Fee Structure, Admission and Seat Matrix - Preliminary Hearing, Orders and Final Hearing</p> <p>(c) Writ Petitions (Education) - Preliminary Hearing, Orders and Final Hearing</p> <p>(2) Writ Petitions (Habeas Corpus) - Preliminary Hearing, Orders and Final Hearing</p> <p>(3) Writ Appeals of the years 2021 and 2022 - Admission, Orders and Final Hearing</p>	<p>Physical hearing / Video Conferencing (optional)</p>

	<p>(4) Regular First Appeals upto 2015 - Admission, Orders and Final Hearing</p> <p>(5) Misc. First Appeals [except Arbitration Appeal, Motor Vehicles (MV), Workmen's Compensation/ Employees Compensation (WC/ECA) and Family Court matters] from 2017 onwards - Admission, Orders and Final Hearing</p> <p>(6) Writ and Civil Referred Cases - Admissions, Orders and Final Hearing</p> <p>(7) All Writ Petitions and Civil matters not assigned to any other Division Benches upto 2018 - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	
<p>4</p>	<p>Hon'ble Mr. Justice K.Somashekar & Hon'ble Mr. Justice Venkatesh Naik T</p> <p>(1) Writ Petitions (Lokayukta) - Preliminary Hearing, Orders and Final Hearing</p> <p>(2) Writ Petitions (Service-Karnataka State Administrative Tribunal (S-KSAT)) - Preliminary Hearing, Orders and Final Hearing</p> <p>(3) Writ Appeals upto 2020 - Admission, Orders and Final Hearing</p> <p>(4) Civil Contempt Petitions upto 2023 - Admission, Orders and Final Hearing</p> <p>(5) Criminal Contempt Petitions - Admission, Orders and Final Hearing</p> <p>(6) Regular First Appeals from 2016 to 2020 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

<p>5</p>	<p>Hon'ble Mrs. Justice K.S.Mudagal & Hon'ble Mr. Justice C.M.Poonacha</p> <p>(1) Criminal Appeals (Acquittal) - Admission, Orders and Final Hearing</p> <p>(2) Criminal Appeals/Writ Petitions under National Investigation Agency Act - Admission, Orders and Final Hearing</p> <p>(3) Misc. First Appeals [Motor Vehicles (MV), Workmen's Compensation/Employees Compensation (WC/ECA) and Family Court matters] - Admission, Orders and Final Hearing</p> <p>(4) Execution First Appeals and Execution Second Appeals (Division Bench Matters) - Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>6</p>	<p>Hon'ble Mr.Justice Sreenivas Harish Kumar & Hon'ble Mr.Justice K.V.Aravind</p> <p>(1) Criminal Appeals (Conviction) - Admission, Orders and Final Hearing</p> <p>(2) Criminal Referred cases - Admission, Orders and Final Hearing</p> <p>(3) Misc. First Appeals [except Arbitration Appeal, Motor Vehicles (MV), Workmen's Compensation/Employees Compensation (WC/ECA) and Family Court matters] upto 2016 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>7</p>	<p>Hon'ble Mr. Justice Krishna S.Dixit & Hon'ble Mr. Justice G.Basavaraja</p> <p>(1) All Division Bench Tax matters - Admission, Orders and Final Hearing</p>	<p>Physical hearing / Video Conferencing (optional)</p>

	<p>(2) All Writ Petitions and Civil matters not assigned to any other Division Benches from 2019 onwards - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>(3) Original Side Appeals, Company Appeals u/s 10(F) of the Companies Act - Preliminary Hearing/Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>	
8	<p>Hon'ble Mr. Justice S.G.Pandit</p> <p>(1) Writ Petitions (Service and Tax) - Preliminary Hearing, Orders and Final Hearing</p> <p>(2) Writ Petitions filed by Judicial Officers and Members of the staff of High Court & District/Trial Courts - Preliminary Hearing, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
9	<p>Hon'ble Mr. Justice R.Devdas</p> <p>(1) Writ Petitions (General Miscellaneous matters) [except Family Court matters] from 2022 onwards - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>(2) Civil Revision Petitions - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

10	<p>Hon'ble Mr.Justice Mohammad Nawaz</p> <p>Criminal Petitions U/s 438 and 439 of Criminal Procedure Code - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
11	<p>Hon'ble Mr.Justice H.T.Narendra Prasad</p> <p>(1) Writ Petitions [General Miscellaneous-Civil Procedure Code (GM-CPC)] from 2021 onwards - Preliminary Hearing, Orders and Final Hearing</p> <p>(2) Regular First Appeals upto 2015 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
12	<p>Hon'ble Mr.Justice H.P.Sandesh</p> <p>Criminal Revision Petitions - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
13	<p>Hon'ble Mr.Justice K.Natarajan</p> <p>(1) Regular Second Appeals from 2016 onwards - Admission, Orders and Final Hearing</p> <p>(2) Misc. First Appeals [except Motor Vehicles (MV) and Workmen's Compensation/ Employees Compensation (WC/ECA)] - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

14	<p>Hon'ble Mr.Justice S.R.Krishna Kumar</p> <p>Criminal Petitions (U/s 482 of Criminal Procedure Code and Writ Petition filed u/Art. 226 & 227 of the Constitution of India r/w Section 482 Criminal Procedure Code) from 2023 onwards - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
15	<p>Hon'ble Mr.Justice Sachin Shankar Magadum</p> <p>(1) Writ Petitions [Land Reforms (LR) and Karnataka Land Revenue Act (KLR)] - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>(2) Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996 -Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
16	<p>Hon'ble Mr.Justice N.S.Sanjay Gowda</p> <p>Writ Petitions (Local Bodies) - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
17	<p>Hon'ble Ms.Justice Jyoti Mulimani</p> <p>(1) Regular First Appeals from 2016 onwards - Admission, Orders and Final Hearing</p> <p>(2) Intellectual Property Rights Cases including Referred Original Suits - Admission, Orders and Final Hearing</p>	<p>Physical hearing / Video Conferencing (optional)</p>

	<p>(3) Writ Petitions (General Miscellaneous matters) [except Family Court matters] upto 2021 - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	
18	<p>Hon'ble Mr.Justice Pradeep Singh Yerur</p> <p>(1) Misc. First Appeals [Motor Vehicles (MV) and Workmen's Compensation/Employees Compensation (WC/ECA)] from 2019 onwards - Admission, Orders and Final Hearing</p> <p>(2) Writ Petitions (General Miscellaneous-Family Court matters) - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>(3) Revision Petition Family Court (RPFC) - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
19	<p>Hon'ble Mrs.Justice Lalitha Kanneganti</p> <p>(1) Writ Petitions [General Miscellaneous-Civil Procedure Code (GM-CPC)] upto 2020 - Preliminary Hearing, Orders and Final Hearing</p> <p>(2) All Company matters - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>(3) Writ/Civil of the category not specifically assigned to any Bench for – Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

20	<p>Hon'ble Mr.Justice Shivashankar Amarannavar</p> <p>Criminal Appeals (Acquittal) - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
21	<p>Hon'ble Mrs.Justice M.G.Uma</p> <p>Criminal Petitions (U/s 482 of Criminal Procedure Code and Writ Petition filed u/Art. 226 & 227 of the Constitution of India r/w Section 482 of Criminal Procedure Code) upto 2022 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
22	<p>Hon'ble Mr.Justice V.Srishananda</p> <p>(1) Criminal Appeals (Conviction and other Appeals except Acquittal) - Admission, Orders and Final Hearing</p> <p>(2) Criminal Petitions U/s 407 of Criminal Procedure Code - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
23	<p>Hon'ble Mr.Justice M.G.S.Kamal</p> <p>Writ Petitions (Land Acquisition (LA), Bangalore Development Authority (BDA) - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

<p>24</p>	<p>Hon'ble Dr.Justice Chillakur Sumalatha</p> <p>(1) Civil Petitions - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>(2) Probate and Succession matters and Testamentary Original Suit (TOS) - Admission, Orders and Final Hearing</p> <p>(3) House Rent Revision Petition (HRRP), Land Reforms Revision Petition (LRRP) and Misc. Second Appeal (MSA) - Admission, Orders and Final Hearing</p> <p>(4) Misc. First Appeals [Motor Vehicles (MV) and Workmen's Compensation/Employees Compensation (WC/ECA)] upto 2018 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
<p>25</p>	<p>Hon'ble Mr.Justice Anant Ramanath Hegde</p> <p>(1) Writ Petitions (Labour, Labour-KSRTC and Service-KSRTC) - Preliminary Hearing, Orders and Final Hearing</p> <p>(2) Writ Petitions [Karnataka Electricity Board (KEB), Karnataka Land Reforms Act (KLRA), Urban Land Ceiling (ULC), Cinema, Motor Vehicles (MV), Excise, Karnataka Village Offices Abolition (KVOA), Agriculture Produce (Marketing) Regulation Act (APMC) and House Rent Control Act (HRC)] - Preliminary Hearing, Orders and Final Hearing</p> <p>(3) Execution First Appeals and Execution Second Appeals (Single Judge matters) - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

26	<p>Hon'ble Mrs.Justice K.S.Hemalekha</p> <p>(1) Writ Petitions (Education, Co-operative Society Matters and Scheduled Caste/Scheduled Tribe) - Preliminary Hearing, Orders and Final Hearing</p> <p>(2) Arbitration Petition – Interim Measure, Arbitration Petition (Enforcement of Foreign Arbitral Award) and Commercial Suit/Commercial Original Suit - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>
27	<p>Hon'ble Mr.Justice T.G.Shivashankare Gowda</p> <p>Regular Second Appeals upto 2015 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Physical hearing / Video Conferencing (optional)</p>

Part – B

Hon'ble The Chief Justice and Hon'ble Judges sitting in Division Benches will take up matters whenever Their Lordships sit Single:

Sl. No.	Names of the Hon'ble Judges	Subjects
1	Hon'ble The Chief Justice	Writ Petition (GM-CPC)
2	Hon'ble Mr. Justice V.Kameswar Rao	Writ Petition (GM)
3	Hon'ble Mrs. Justice Anu Sivaraman	Writ Petition (GM)
4	Hon'ble Mr. Justice K.Somashekar	Criminal Revision Petitions
5	Hon'ble Mrs. Justice K.S.Mudagal	Criminal Appeals
6	Hon'ble Mr. Justice Sreenivas Harish Kumar	Criminal Appeals
7	Hon'ble Mr. Justice Krishna S.Dixit	Writ Petition (GM)

8	Hon'ble Mr.Justice M.I.Arun	Writ Petition (GM-CPC)
9	Hon'ble Mr.Justice S.Rachaiiah	Criminal Appeals
10	Hon'ble Mr. Justice C.M.Poonacha	Misc. First Appeals (MV and WC/ECA)
11	Hon'ble Mr. Justice G.Basavaraja	Regular First Appeals
12	Hon'ble Mr. Justice Venkatesh Naik T	Misc. First Appeals (MV and WC/ECA)
13	Hon'ble Mr. Justice Vijaykumar A. Patil	Regular First Appeals
14	Hon'ble Mr. Justice K.V.Aravind	Regular Second Appeals

NOTES:

1. **Memos for urgent Preliminary Hearing/Admission, Orders and Hearing shall be moved by the Advocates/party-in-persons as per the SOP dated 3rd February 2022.**

2. In case of following newly filed cases, memo for posting will not be entertained. The same shall be listed automatically as notified:

- (a) **All Criminal Petitions U/s 438, 439 and 482 of Cr. P.C., Writ Petitions under Article 226 r/w Sec. 482 of Cr.P.C, Criminal Revision Petitions and Criminal Appeals – 4th day from the date of filing.**
- (b) **All Writ Petitions and Writ Appeals – 5th day from the date of filing.**
- (c) **All Civil matters – 5th day from the date of filing.**

(The General Holidays shall be excluded for counting the days)

3. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.

By Order of Hon'ble The Chief Justice

Sd/-

(Saraswati Vishnu Kosandar)

Registrar (Judicial)

Date: 20.12.2024